wants to interrupt me when I am making a statement? He goes on doing it. (Interruptions) I don't want to call anybody any names. He has a right to say; perhaps he thinks he has a right to call others liars. I do not want to say anything.

श्री राज नारायण : हमने आपको लायर नहीं कहा । आपके भाषण में असत्य था ।

श्री मोरारजी देसाई : भाषण में असत्य है; तो मैंने ही कहा होगा, दूसरा किसने कहा ?

There cannot be any 'lie' in this and lungs are no proof of the truth of any fact. That must also be understood. Loud vehemence and loud retorts do not establish that right is on their side. Therefore, let it be considered coolly. I had to do it because if a Cabinet Minister behaved in this manner in public, even supposing he considered a prohibitory order to be wrong, a Cabinet Minister must not flout it. I have no doubt about it in my mind.

श्री मनी राम बागड़ी : आपने खुद कहा है. . . . . (व्यवधान)

SHRI MORARJI DESAI: And this is how you observe discipline and this is the demonstration of it. I have nothing further to say.

14.30 hrs.

DELHI POLICE BILL—*Contd.*

MR. DEPUTY-SPEAKER: Now, the House will take up the following motion moved by Shri S. D. Patil on the 23rd August, 1978, namely:—

"That the Bill to amend and consolidate the law relating to the regulation of the police in the Union Territory of Delhi, as amended, be passed."

Yesterday, this Bill could not be passed. Now, let the lobbies be cleared.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to amend and consolidate the law relating to the regulation of the police in the Union Territory of Delhi, as amended, be passed".

The motion was adopted..

14.30 hrs.

MATTERS UNDER RULE 377

MR. DEPUTY-SPEAKER: Shri Rameshwar Patidar.

[SHRIMATI PARVATHI KRISHNAN *in the Chair*]

(i) REPORTED DISCONTENTMENT AMONG THE PEOPLE OF MADHYA PRADESH OVER NARMADA TRIBUNAL AWARD.

श्री रामेश्वर पाटीदार (खरगोन) : सभापति महोदय, मैं आपका ध्यान ऐसे सार्वजनिक महत्व के विषय की ओर आकर्षित करना चाहता हूं जिसके कारण मध्य प्रदेश में असन्तोष एवं काफी रोष है । मध्य प्रदेश के धार खरगोन इलाके में नर्मदा प्राधिकरण द्वारा जो फैसला दिया गया है, उसमें मध्य प्रदेश के हितों को ध्यान में नहीं रखा गया है और न ही म० प्र० की सिंचाई एवं पानी की आवश्यकता पर ही उचित ध्यान दिया गया है । 76 लाख एकड़ नर्मदा कछार की भूमि में मध्य प्रदेश सिंचाई करना चाहता है । ट्रिब्यूनल द्वारा नियुक्त कृषि विशेषज्ञ डा० अम्बिका सिंह ने मध्य प्रदेश को 20 एम० ए० एफ० पानी देने की सिफारिश की थी, जिसे ट्रिब्यूनल ने भुला दिया है । गुजरात को अवार्ड द्वारा जो आई० एम० ए० एफ० पानी एलाट किया गया है, उतना पानी काफी कम उंचे नवागाम बांध से भी गुजरात को मिल सकता था ।